

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**CHANDIGARH (COURT – II)**  
***(Through Hybrid Mode)***

**Item No. 113**

**CP (IB) No. 45/Chd/Pb/2023**

**IN THE MATTER OF:**

**Indian Bank**

...

**Petitioner**

**Versus**

**Sumit Singh Bedi**

...

**Respondent**

**Under Section: 95, IBC 2016**

**Order delivered on 10.07.2024**

**CORAM:**

**SHRI. UMESH KUMAR SHUKLA,  
HON'BLE MEMBER (T)**

**SHRI. HARNAM SINGH THAKUR,  
HON'BLE MEMBER (J)**

**PRESENT:**

**For the RP**

: Mr. Dharam Paul Garg, Advocate and Mr, Vivek Bansal, RP in person.

**For the Respondent**

: None

**ORDER**

Compliance affidavit has been filed vide diary No.00301/1 dated 05.03.2024. The same is taken on record. There is no representation on behalf of the respondent/Personal Guarantor despite service of publications in newspapers. Out of sheer indulgence, one last opportunity is granted to the respondent/Personal Guarantor to appear on the next date of hearing before this Adjudicating Authority, failing which, ex parte proceedings will be taken up against the respondent/Personal Guarantor.

Objections to the report of the RP, if any, be filed within two weeks with a copy in advance to the counsel opposite. Response, thereto, if any, be filed

10.07.2024  
Priyanka

within one week thereafter with a copy in advance to the counsel opposite. Let the matter be listed for 21.08.2024.

Sd/-

**(UMESH KUMAR SHUKLA)**  
**HON'BLE MEMBER (T)**

Sd/-

**(HARNAM SINGH THAKUR)**  
**HON'BLE MEMBER (J)**